

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1043
TO BE ANSWERED ON 15.12.2022**

INSURANCE AND MEDICAL FACILITIES FOR DELIVERY AGENTS

1043. # SMT. PHULO DEVI NETAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is fact that the companies delivering food, product, service through mobile applications do not consider the delivery persons as their employees while their entire business depends on them;**
- (b) whether it is also a fact that the said companies do not even provide any insurance, medical facilities to the said persons; and**
- (c) whether Government proposes to issue appropriate guidelines in this regard, if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The Government has enacted the Code on Social Security, 2020 which for the first time, defines 'platform worker'. As per the Code, "platform work", inter-alia, means a work arrangement outside of a traditional employer employee. The Code envisages framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

However, the Code has not yet come into force.
